

IN THE HIGH COURT AT CALCUTTA  
CRIMINAL REVISIONAL JURISDICTION  
APPELLATE SIDE

**CRR 4254 of 2017**

Smt. Deepika Garg  
Vs.  
State of West Bengal & Anr.

Mrs. Sreeparna Das  
... For the petitioner

Mr. Sandipan Ganguly, Sr. Adv.  
Mr. Sayantak Das  
Mr. Dipanjan Dutt  
Mr. Surojit Saha  
... For the opposite party no.2

1. Learned advocate on behalf of the petitioner has not pressed the application on the ground of jurisdictional error.
2. In such circumstances, the revisional application stands dismissed as not pressed.
3. Department is directed to return certified copy of the impugned order annexed to the application to the petitioner upon replacing the same with a photocopy thereof.
4. Department is also directed to transmit back the Lower Court Records immediately.
5. Criminal Section is directed to supply certified copy of this order, if applied for, upon compliance of necessary formalities.

**(Bibhas Ranjan De, J.)**